

## ORISSA HIGH COURT: CUTTACK

Order No.: 3660 dtd. 23/3/2020

Dated, Cuttack, the 23<sup>rd</sup> March, 2020

On the backdrop of the lockdown in the territorial jurisdictions of revenue districts of Khurda, Cuttack, Ganjam, Kendrapada, Angul and the Municipal jurisdictions of Puri, Rourkela, Sambalpur, Jharsuguda, Balasore, Jajpur, Jajpur Road and Bhadrak from 07.00 A.M. on 22.03.2020 to 09.00 P.M. on 29.03.2020, issued a Notification No. 8709 dated 21.03.2020 by the Government of Odisha in Health & Family Welfare Department to combat spread of Corona Virus (COVID-19), the Hon'ble Court have been pleased to issue the following directions, which shall be in continuation of the previous instructions issued by the Hon'ble Court vide Circular No. 4313 dated 16<sup>th</sup> March, 2020.

1. The cases listed on 23.03.2020 (Monday) is suspended. No further listing be made upto 31.03.2020.
2. Extremely urgent matters can be mentioned before the Deputy Registrar (Judl.) through Whatsapp message/Video Call.
3. Registry is directed to ensure that a vehicle and a Doctor with his team shall remain available 24X7 hours.
4. Registry of the Court is directed to make deployment of staff on rotation basis considering the need of work.

The above instructions are to come into effect from today i.e. on 23<sup>rd</sup> March, 2020 and shall remain in force till 31<sup>st</sup> March, 2020.

By the order of the Court

*Warkh*  
23.3.2020  
Registrar (Judicial)